#### Annexure-1

Name of the corporate debtor: Goodwin Packpet Private Limited

Date of commencement of liquidation: 11th January 2021

List of stakeholders as on: 12th March 2021

# List of secured financial creditors

(Amount in

No.	200		rece Date	eived Amount claimed	Amount of claim	Details of claim admitted  Amount Nature Amount Whether Details Amount of covered security of covered in total admitted claim by interest Security by amount security relinquished? Interest guarantee of claim						of contingent claim	of any	of claim rejected		Remarks, if any
								relinquished? (Yes/No)	interest		admitted	1	set off		/	
01	CSB Bank Limited	L65191KL1920 PLC000175	Carried Street	73237162	72244417	Secured loan – Cash Credit Limit, Machin ery Loan and Mortgag			See Note : 01 below	72244417	100			992745		Interest accrued after 11- 01-2021 ie. after liquidation commence ment date and claimed by bank is rejected

# Note: 01 - Details of Security Interest.

### Primary Security

1) Stock of Granules and pet preform, receivables and other related items.

2) HUSKY - 32 cavity H-PET AE 180 RSE68D/68 preform system - Injection Molding Machine ROBOT and its auxiliary equipment, ELGI make 10HP two stage reciprocating air compressor, 450 KVA 11 KV/433V OFT (Indoor) and accessories, 250KVA UPS System with SMF Battery, 380 KVA DG set generator, 5 tons Segot crane and other items.

# Collateral Security - In the name of the Company

39.35 Ares of land and building therein under Sy. No. 608/2 of Thottippal Village in the name of Goodwin Packpet Private Limited. Mortgage created on 10-10-2014 and 23-06-2016.

### Collateral Security – In the name of the Guarantors.

- a) 9.72 Ares of land and building therein under Sy.No. 221/3 of Thottippal Village in the name of Mr. Rajeevan CM. Mortgage created on 10-10-2014 and 23-06-2016.
- b) 14.16 Ares of land and building therein under Sy.No. 1600 of Nenmanikara Village in the name of Mr. Anirudhan Mortgage created on 10-10-2014 and 23-06-2016

### Note: 02 - Reason for rejection of claim of Interest in part.

The financial creditor had included interest accrued after the date of commencement of liquidation in their claim. Hence, Liquidator rejected the portion of interest relating to the period after commencement of liquidation.

SHNAN BAR KOCHI SHIRO G82 019 SI X SHIRO PROFESSION